

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4641  
ANSWERED ON:06.08.2009  
WOMEN JUDGES IN COURTS  
Patel Shri Devji

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of women judges in each High Court and the Supreme Court and the comparative ratio thereof in relation to men judges;
- (b) whether the steps being taken/likely to be taken by the Government to increase women judges in the Supreme Court and the High Courts; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) : A Statement is enclosed.

(b) to (c) : Appointment of the Judges of the Supreme Court and High Courts is made under Article 124 and 217 of the Constitution of India respectively, which do not provide for reservation for any caste or class of persons. The Government has, however, addressed letters to the Chief Justices of the High Courts from time to time impressing upon them the need to give representation to persons from the Bar, belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and from amongst Women, who may be suitable for appointment as High Court Judges.